

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:6719  
ANSWERED ON:07.05.2015  
SUB LETTING OF HOUSES  
Singh Shri Rama Kishore

**Will the Minister of COAL be pleased to state:**

(a) whether the cases of sub-letting of the houses by the employees/officers to non-employees in the Coal India Limited and its ancillary companies particularly Bharat Coking Coal Limited and illegal construction and encroachment on the land of the Coal India Limited particularly BCCL in connivance with the officers have come to the notice of the Government;

(b) if so, the details thereof along with number of houses constructed/land acquired by CIL and its subsidiaries particularly BCCL in the country during the last three years and the current year, company-wise; and

(c) the details of the houses sub-letted by the employees/officers to the persons other than employees along with the houses and land encroached, company-wise and the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY  
(SHRI PIYUSH GOYAL)

(a) to (c): The information is being collected and will be laid on the Table of the House.